

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

This is the 14<sup>th</sup> day of **May**, 2018

Present :

**Hon'ble Dr. Murtaza Ali, Member-J**  
**Hon'ble Mr. Gokul Chandra Pati, Member-A**

Original Application No.330/496/2018

1. Vijendra Singh s/o Balwant Singh 24 years, R/o Village – Hardiyahipur, P.O. – Manauri District- Allahabad.
2. Shashank Bhushan S/o Nand Lal r/o Village – Pura Mufti District – Allahabad.
3. Deepak Yadav s/o Asharfi Lal Yadav r/o Village – Safardarganj, P.O. – Puramufti District - Allahabad

.....Applicants.

By Advocate –Shri S.K. Singh Vashisht

**V E R S U S**

1. Union of India through Principal Secretary, Ministry of Defence, Govt. of India, New Delhi.
2. A.O.C. INC Head Quarter, Ankurashan command, Vayu Sena Nagar, Nagpur.
3. C.A.S. Vayusena Adhyaksha Sena Mukhyalaya Rafi Marg, New Delhi.
4. A.O.C. 24 ED Air Force Manauri Allahabad.

..... Respondents

By Advocate : Shri L.P Tiwari

**O R D E R**

**By Hon'ble Dr. Murtaza Ali, Member-J :**

Heard Shri S.K. Singh Vashisht, counsel for the applicant and Shri L P Tiwari, counsel for the respondents.

2. Learned counsel for the applicant submitted that his grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 20.01.2018 (Annexure A-6) of the applicant within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, including the issue of limitation, the OA is disposed of with direction to respondent No.3/Competent Authority to decide the representation dated 20.01.2018 (Annexure A-6) of the applicant by passing a reasoned and speaking order within three months from the date of receipt of a certified copy of this order. The applicant is also directed to send a copy of this order along with a copy of the representation dated 20.01.2018 (Annexure A-6) to the said authority within a period of two weeks. No order as to costs.

Member-A

Member-J

Arun/